

FIR No. 69/2020
PS : HNRS
U/s 379/411 IPC
State Vs. Kalpana @ Sapna

(Through Video Conferencing)

11.07.2020

Application for grant of bail on behalf of accused Kalpana @ Sapna D/o Man Bahadur


Present: Ld. APP for the State
Ms. Sareeka Sharma, LAC for accused.

LAC for accused has submitted that accused is in JC since 08.02.2020 and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Kalpana @ Sapna D/o Man Bahadur is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Kalpana @ Sapna D/o Man Bahadur be released from JC if not required in any other case.

Copy of the order be sent to jail through email daksection.tihar@gov.in and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.


(Chander Mohan)
MM-04/Central:
Delhi/11.07.2020

FIR No. 65/2020
PS : HNRS
U/s 379/411 IPC & 103 DP Act
State Vs. Kalpana @ Sapna

(Through Video Conferencing)

11.07.2020

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MM-04/Central:
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